

**EXPLANATION FOR AMENDMENT TO THE NOTIFICATION DATED 31.3.2011  
ON ESCALATION FACTORS AND OTHER PARAMETERS FOR THE PURPOSE  
OF BID EVALUATION AND PAYMENT**

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005 (as amended from time to time) on *Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees*, the Central Electricity Regulatory Commission (CERC), vide notification dated 31.3.2011, had notified various Escalation Factors and other Parameters for the purpose of bid evaluation and payment.

The CERC, vide notification dated 15.6.2010, had notified the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010. These regulations came into effect from 1.7.2011. Under these regulations, the National Load Dispatch Centre as the implementing Agency has been entrusted with the responsibility for computation of transmission charges and losses for each financial year.

Followed by the regulations, CERC issued an Order dated 29.6.2011 in the matter of “Determination of POC rates and transmission losses in accordance with Regulation 17 (2) of Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010”. The order provides PoC slab rates and PoC slab losses for the year 2011-12.

Consequent to the above mentioned regulations and the order, the Transmission Charges and Losses matrix notified in the CERC notification dated 31.3.2011 (Table III: Transmission Charges Matrix and Transmission Loss Matrix as per Format 5.10 & 5.11 of the RFP of Standard Bidding Document of Case-1 applicable between 1.4.2009 and 30.9.2009) is required to be substituted by the PoC slab rates and PoC slab losses as specified in the above mentioned order. The PoC slab rates and PoC slab losses notified in the Amendment shall be applicable for the period from 1.7.2011 to 30.9.2011.

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